

NHRC issues notices to States

Maharashtra, M.P. pulled up over plight of migrants

SPECIAL CORRESPONDENT
NEW DELHI

The National Human Rights Commission (NHRC) on Thursday issued notices to the Maharashtra government over the “inappropriate approach” adopted for the release of prisoners to avoid the SARS-CoV-2 infection and the incident of a pregnant migrant giving birth on the road.

In the second case, it also issued notice to the Madhya Pradesh government as the woman was walking from Maharashtra to Satna, her home town, when she was forced to give birth on the road.

Taking cognisance of a

complaint by its prison monitor Maja Daruwala, the NHRC noted that “allegedly, the policy adopted by the Maharashtra government to decongest jails has arisen due to the misinterpretation of directions given by the Supreme Court in the matter”.

She asked the NHRC for its intervention to ensure the safety of prisoners.

“The Commission has observed that it is aware of the fact that in many jails, the prisoners as well as the staff members have fallen prey to COVID-19 owing to overcrowding, lack of manpower and medical facilities,” an NHRC statement said.

In the second case, the

NHRC took *suo motu* cognisance of media reports on Tuesday about a pregnant woman developing labour pain while walking with her husband from Nashik in Maharashtra to Satna.

She gave birth on the road, resting for two hours and continuing to walk the remaining 150 km.

“The Commission has observed that this incident amounts to sheer negligence of the state authorities, resulting in violation of human rights of the victim woman,” another statement from the NHRC said.

The NHRC asked the Chief Secretaries of both States for a report in four weeks.

NHRC notices to Mah, MP Govts after woman gave birth on road

NEW DELHI, May 14 (PTI)

THE NHRC has sent notices to the Maharashtra and Madhya Pradesh Governments over reports that a pregnant woman, who was walking on foot from Nashik to Satna, gave birth to her child on road, officials said on Thursday. The rights panel has termed the incident an "indignity to motherhood".

According to reports, the woman and her husband had reportedly started their journey from Maharashtra's Nashik and were walking towards their home in Satna in Madhya Pradesh, when she gave birth to the child on road. The couple rested for two hours after the delivery of the baby and then continued walking for the remaining 150 km, the National Human Rights Commission (NHRC) said in a statement, quoting the reports.

NHRC case against Minister, officials

EXPRESS NEWS SERVICE

@Karimnagar

The National Human Rights Commission (NHRC) registered cases against Karimnagar officials and TRS public representatives for violating the lockdown by participating in a community lunch at a private function hall.

In his complaint filed on Wednesday, Advocate Beti Mahender Reddy alleged that the Municipal Corporation of Karimnagar (MCK) hosted a community lunch for sanitation workers on May 4, which was attended by nearly 2,000 people. BC Welfare Minister Gangula Kamalakar was the chief guest,

while the District Collector, Commissioner of Police, Municipal Commissioner, Mayor and other officials and public representatives, such as corporators, had lunch with the sanitation workers, Mahender Reddy stated.

The officials and public representatives did not wear masks and violated social distancing. Also, the function hall was not sanitised, the advocate alleged.

He first complained to the Director General of Police (DGP), but since no action was taken, he approached the NHRC. Mahender Reddy said the NHRC registered the case (No. 608/36/3/2020) on May 13.



VHR arrested for violating lockdown

Adilabad: Asifabad police arrested senior Congress leader V Hanumantha Rao near Goleti Township on Thursday, while he was on his way to Kagaznagar to attend a dharna. He was booked for 'breaking lockdown rules'. However, the leader claimed that he had not violated the rules and was forcefully taken into custody

NHRC issues notices to States

Maharashtra, M.P. pulled up over plight of migrants

SPECIAL CORRESPONDENT
NEW DELHI

The National Human Rights Commission (NHRC) on Thursday issued notices to the Maharashtra government over the “inappropriate approach” adopted for the release of prisoners to avoid the SARS-CoV-2 infection and the incident of a pregnant migrant giving birth on the road.

In the second case, it also issued notice to the Madhya Pradesh government as the woman was walking from Maharashtra to Satna, her home town, when she was forced to give birth on the road.

Taking cognisance of a

complaint by its prison monitor Maja Daruwala, the NHRC noted that “allegedly, the policy adopted by the Maharashtra government to decongest jails has arisen due to the misinterpretation of directions given by the Supreme Court in the matter”.

She asked the NHRC for its intervention to ensure the safety of prisoners.

“The Commission has observed that it is aware of the fact that in many jails, the prisoners as well as the staff members have fallen prey to COVID-19 owing to overcrowding, lack of manpower and medical facilities,” an NHRC statement said.

In the second case, the

NHRC took *suo motu* cognisance of media reports on Tuesday about a pregnant woman developing labour pain while walking with her husband from Nashik in Maharashtra to Satna.

She gave birth on the road, resting for two hours and continuing to walk the remaining 150 km.

“The Commission has observed that this incident amounts to sheer negligence of the state authorities, resulting in violation of human rights of the victim woman,” another statement from the NHRC said.

The NHRC asked the Chief Secretaries of both States for a report in four weeks.

NHRC issues notices to States

Maharashtra, M.P. pulled up over plight of migrants

SPECIAL CORRESPONDENT

NEW DELHI

The National Human Rights Commission (NHRC) on Thursday issued notices to the Maharashtra government over the “inappropriate approach” adopted for the release of prisoners to avoid the SARS-CoV-2 infection and the incident of a pregnant migrant giving birth on the road.

In the second case, it also issued notice to the Madhya Pradesh government as the woman was walking from Maharashtra to Satna, her home town, when she was forced to give birth on the road.

Taking cognisance of a

complaint by its prison monitor Maja Daruwala, the NHRC noted that “allegedly, the policy adopted by the Maharashtra government to decongest jails has arisen due to the misinterpretation of directions given by the Supreme Court in the matter”.

She asked the NHRC for its intervention to ensure the safety of prisoners.

“The Commission has observed that it is aware of the fact that in many jails, the prisoners as well as the staff members have fallen prey to COVID-19 owing to overcrowding, lack of manpower and medical facilities,” an NHRC statement said.

In the second case, the

NHRC took *suo motu* cognisance of media reports on Tuesday about a pregnant woman developing labour pain while walking with her husband from Nashik in Maharashtra to Satna.

She gave birth on the road, resting for two hours and continuing to walk the remaining 150 km.

“The Commission has observed that this incident amounts to sheer negligence of the state authorities, resulting in violation of human rights of the victim woman,” another statement from the NHRC said.

The NHRC asked the Chief Secretaries of both States for a report in four weeks.